

[Shri Vayalar Ravi]

case and remedial measures can be found. Otherwise, this problem will become complicated. There will be a chaos, as Mr. Stephen said. Already, the Port Workers have threatened that they will not allow any ship to come to the Port, nowhere in the Kerala Ports. This will create more problems. The workers have threatened to go on strike. These writ petitions have been filed by a group of small people who are running a sort of a cottage industry, which is called Kudivaruppu in Malayalam—I do not know what is it called in English—where there is no wage, no labour law, no regulation. This is the problem. Anybody can say that he is the exporter and sell it in blackmarket. This leads to lots of malpractices. Government of India channels are importing lakhs of tonnes of cashew nut and giving it a proper shape. I would request the hon. Minister that he should take up this matter and send some senior lawyers I would like to know from the hon. Minister what other measures he is going to take to regulate the whole thing.

SHRI VISHWANATH PRATAP SINGH: Sir, the hon. Member has expressed the same concern which the Government has and I may assure him that the Government does not propose to abdicate its responsibility in this issue. We will not consider this to be an affair of the CCI only. Government will shoulder the legal responsibility on this issue and will go into it in detail. As far as the suggestion of sending some senior lawyers or the Attorney General is concerned, this is a suggestion which will receive the serious attention of the Government and this will be seriously considered.

COMMITTEE ON PETITIONS

TWENTIETH REPORT

SHRI JAGANNATH RAO (Chattrapur): Sir, I beg to present the

Twentieth Report of the Committee on Petitions.

14.39 hrs.

STATEMENT RE, ARREST OF MEMBERS

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Sir, as directed by you, I seek your permission to state the factual position regarding points raised in this House on the 15th November, in connection with the arrest of Shri Digvijay Narain Singh, MP and Shri Satyendra Narayan Singh, MP. According to information received from the Government of Bihar, Shri Digvijay Narain Singh, MP, Shri Satyendra Narayan Singh, MP and 15 others were arrested at Boring Road, Patna on the 4th November, 1974 at about 12 noon, for violation of prohibitory orders u/s 144 Cr P.C and rule 69 of the Defence of India Rules. It has also been stated by the Government of Bihar that a telegram regarding the arrest of these two Members of Parliament was duly sent by the District Magistrate, Patna the same day i.e. on the 4th November, 1974, but owing to unsettled conditions in the town telegram was not despatched from the Telegraph Office on that day and it was transmitted on the next day. A detailed report about the arrest of these Members of Parliament was subsequently sent on the 6th November to the Hon'ble Speaker by the District Magistrate, Patna informing him that the aforesaid Members of Parliament had been arrested on the 4th November, 1974. The Government of Bihar have also stated that Shri Digvijay Narain Singh, MP, Shri Satyendra Narayan Singh, MP and other persons arrested along with them were produced before a Magistrate on the same day. They were remanded to jail custody and lodged at Phulwari Sharif Camp Jail on the night between the 4th and 5th November, 1974. They were released

from the Jail on the 10th November, 1974.

SHRI D. N. SINGH: I am prepared to accept that the condition in Patna on the 4th was unsettled, and in view of this admission by the Bihar Government, I would like to request the Home Minister to tender a friendly advice to the Government of Bihar not to go about proclaiming that the movement of the 4th was a total failure. That is my only submission. I hope he will definitely give this friendly advice to the Government of Bihar. I have nothing else to say.

SHRI NOORUL HUDA (Cachar): It is a shameful on the part of Government to arrest MPs under DIR.

14.43 hrs.

STATUTORY RESOLUTION RE.
 DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE AND REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

MR. DEPUTY-SPEAKER: We take up the Statutory Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1974, and the Bill of Shri Gokhale to replace this Ordinance. I see the name of Shri Janeswar Mishra here to raise an objection. I do not know what he wants to say. But these objections should come...

श्री जनेश्वर मिश्र (इम/हावाद) : अब मंत्री बहुसंख्यक अपना बिल पेश करेंगे, तब मैं आपत्ति उठाऊंगा ।

SHRI SHAMNANDAN MISHRA (Begusarai): When he moves the Bill.

I beg to move:

"This House disapproves of the Representation of the People (Amendment) Ordinance, 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974".

SHRI INDRAJIT GUPTA (Allipore): How much time have you allotted for the general discussion?

MR DEPUTY-SPEAKER: We have allotted six hours for both, I think five hours for the general discussion and one hour for the rest of the stages, because this is a short Bill.

SHRI MADHU LIMAYE (Banka): Five plus one.

MR. DEPUTY-SPEAKER: I do not know. I am just telling what the Business Advisory Committee had recommended and the House had decided—altogether six hours including the passing of the Bill.

SHRI P G MAVALANKAR (Ahmedabad). Six hours is a very short time.

MR. DEPUTY-SPEAKER: You have decided that yourselves.

SHRI MADHU LIMAYE: It is all right.

SHRI SHYAMNANDAN MISHRA: I have no manner of doubt that the 19th October 1974 would be considered to be a sad day in the history of our democracy. Many improper and wrong ordinances had been promulgated in the past, but I must say that this is the blackest and the most reprehensible of them all. If I can characterise it, I would like to say that it has been a historic catastrophe and, to use a Neptunian phrase, all Neptune's ocean is not going to wash the stain on the Government. For, what they are doing is nothing else than legitimising the corruption in the elective process itself. But I am not